

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 23 of 2021**

IN THE MATTER OF:

Sama Soma Narsaiah
and Ors.

...Applicant(s)

-Vs-

Union of India
and Ors.

...Respondent(s)

**REPORT OF THE 7th RESPONDENT (ASSISTANT DIRECTOR MINES &
GEOLOGY)**

Place: Chennai

Date: 02.01.2025



Mrs. H. Yasmeen Ali,
Counsel for the 7th Respondent.

BEFORE THE NATIONAL GREEN TRIBUNAL, (SZ), CHENNAI**O.A No: 23/2021 (SZ)**

1. **SAMA SOMA NARSAIAH**
R/o H.NO. 2/61/1, Kothalabad Village
Palakurthy Mandal, Jangaon District
Telangana State- 506244
 2. **MYRABOYINA KOMURIAH**
R/o Ippagudem Village
Station Ghanpure Mandal, Jangaon District
Telangana State -506252
 3. **PALLAPU RAVI**
R/o Ippagudem Village, Station Ghanpur Mandal,
Jangaon District-506252
Telangana State
-APPLICANTS

VS

1. **Union of India**
Rep. by its Secretary
Union Ministry of Environment, Forest & CC
Indira Paryavaran Bhavan
New Delhi -110003
- AND 8 OTHERS
-RESPONDANTS

REPLY AFFIDAVIT FILED BY THE 7th RESPONDENT

I, K.Raghava Reddy, S/o. Krishna Reddy, aged 45 years, Designation Asst. Director of Mines & Geology, Telangana State, do hereby solemnly and sincerely state as follows:-

1. I am the 7th respondent herein and am filing this reply affidavit on behalf of 3rd respondent and as such I am well acquainted with the facts of the case.
2. I respectfully submit that, all the allegations, averments and statements contained in the Application are denied, except those specifically admitted herein.
3. I submit that initially quarry lease application was filed by Sri Venkata Sai Stone Crusher represented by its proprietor Sri M.Srinivas in Sy.No: 1109 of Ippagudem village, Station Ghanpur Mandal, Jangaon District (Erstwhile

K. Raghava Reddy
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
JANGAON.

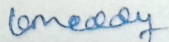
Warangal District) on 15.01.2010 over an extent of 4.000 hectares. Accordingly the same was forwarded to the Tahsildar Station Ghanpur Mandal for No objection certificate. The Tahsildar Station Ghanpur vide Rc.No:B/90/2010 Dt: 25.02.2010 has issued no objection certificate stating that the land in Sy.No:1109 is Government land covered with rock and non cultivable finally recommended for grant.

4. I submit that the above said quarry lease applied area has been surveyed and inspected by the technical staff of the ADMG Warangal. As per the inspection report, the applied area is a part of the hillock rising to a height of 60 Meters and falls east side of the hillock. The applied area constitutes adulatory topography and consists of Archean Granite / Gneiss formation. The hillock is surrounded by plain lands without any agricultural activity and there are no permanent structures / habitations nearer to the applied area. The Deputy Director of mines & Geology has granted the quarry lease vide proceedings No:327/Q/2010 Dt:21.05.2010 based on the grant proposals submitted by the ADM&G, Warangal. The quarry lease was executed and work order was issued by the ADM&G, Warangal vide proceedings No:260/Q/2010 dt:09.09.2010 for a period of 10 years valid from 09.09.2010 to 08.09.2020 over an extent of 04.00 hectares in Sy.No:1109 of Ippagudem (V), Station Ghanpur (M), erstwhile Warangal district.

5. I submit that M/s. Venkata Sai Stone Crusher has filed a transfer quarry lease application on 15.06.2011 for the remaining period in favour of M/s.Sai Datha Stone Crusher represented by proprietor Sri Aroori Ramesh and the same was granted vide DDM&G, Warangal proceeding No:327/Q1/2010 Dt:22.11.2012. Subsequently the transfer quarry lease deed was executed and work order was issued by the ADM&G, Warangal vide proc No:3522/Q/2011 Dt:07.05.2013 for the unexpired period of quarry lease i.e. 08.09.2020. Subsequently M/s Sai Datha Stone Crusher represented by proprietor Sri Aroori Ramesh has filed a transfer quarry lease application on 17.12.2014 in favour of Sri Kunduru Thirumal Reddy. The DDM&G, Warangal has granted the transfer quarry lease application filed by M/s Sai Datha Stone Crusher infavour of Sri Kunduru Thirumal Reddy vide proceedings No: 327/Q1/2010 Dt:25.02.2015. The transfer quarry lease deed was executed and work order was issued by the ADM&G, Warangal vide proc No: 9635/Q/2014 Dt: 27.07.2015 for the unexpired period of quarry lease i.e. 08.09.2020. Transfer quarry lease work orders are enclosed as Annexure -I.

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ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
JANGAON.

6. I submit that Sri Kuduru Thirumal Reddy has furnished approved quarry plan approved by the DDM&G, Warangal vide Lr.No:08.05.2017. Further the lessee has furnished the Environmental clearance issued by DEIAA, JANGAON Vide Order No: 11/DEIAA-DEAC-JC/2016-1 Dt: 31.10.2017 as per the MOEF notification S.O.141 Dt:15.01.2016 and the EC granted for the quantity of 576943 M³. Further the pollution control board Warangal has issued consent for establishment and consent for operation orders for the quarry lease as well as for crusher and hot mixing plant.
7. It is submitted that the quarry lease holder Sri K.Thirumal Reddy has established a B.T. Batch mixing plant and stone crusher in the name of M/s Shreya Constructions and obtained Gram Panchayath permission vide R.C.No:03/GPG/2017 Dt:03.04.2017 as per the Gram Panchayath resolution passed dt:03.04.2017 and obtained explosive license.
8. Further, it is submitted that the quarry lease holder Sri K.Tirumal Reddy has filed renewal application on 19.12.2019 and DDM&G, Warangal has granted 1st renewal of quarry lease for the period of 20 years w.e.f. 09.09.2020 on 06.07.2022 after submission of scrutinized quarry plan along with environmental clearance and CFE & CFO from TGPCB vide Notice No:327/QL-5/WGL/2010 Dt:13.03.2020. Subsequently, ADM&G, Jangaon has executed the quarry lease deed for the period of 20 years w.e.f 09.09.2020 to 08.09.2040 vide procs No. 728/Q/2019, Dt: 30.09.2022.
9. It is submitted that in para 5, the Khasimnagar is a small hamlet having less than 50 houses only and this is the only nearest habitation. The exact areal distance from the nearest quarry area to the village is **668 meters** and the active quarry pit area to the village is **870m**. Quarry area and Kasimnagar habitation has been demarcated in the GOOGLE Earth areal image and enclosed for ready reference as **Annexure - II**.
10. It is submitted that in PARA No: 8, the **KORAGUTTA PARIRAKSHANA SAMITHI** and villagers of Kasimnagar H/o Ippagudem (V) have filed a complaint petitions in PRAJAVANI on 05.07.2017 and 24.07.2017 respectively against the quarry lease held by Sri Kuduru Thirumal Reddy for stone & metal in sy.No: 1109 of Ippagudem (V) and the complainants submitted that the lease holder conducting quarry operation by heavy blasting and due to stone crusher operation causing heavy dust pollutions to the adjoining the habitation i.e. **KASIMNAGAR, H/o Ippagudem Village**.
11. It is submitted that the above said petitions have been enquired by the Joint inspection team consisting of Revenue, Police and Mines & Geology officials on


ASSISTANT DIRECTOR OF
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GEOL.

02.08.2017. During the field enquiry the team has visited quarry lease area, explosive magazine, B.T mixing plant and observed that the distance between Kasimnagar village and quarry lease area is approximately 1.00km and some of the villagers complained that they are suffering with dust pollution when there is a wind during the B.T mixing and blasting operations. Further the joint inspection team has observed that the quarry lease holder has developed a green belt over 20 acres with eucalyptus plantation and the plantation already attained 20 feet height to arrest the dust pollution. The joint inspection team has conducted a PANCHANAMA. As per panchanama conducted, due to the stone crusher operations and blasting there is no effect to the village Kasimnagar as it is situated about 1.00km away. Further it has concluded that the quarry cum crusher management informed and assured that to take all remedial steps/parameters to mitigate the dust and mild blasting as per norms prescribed by the concern Department thereon from time to time; in as much as if any deviations raised in further course themselves liable and abide to the legitimate action imposed by the concern Departments. Copy of the joint committee report along with panchanama is herewith enclosed as **Annexure -III**.

12. Further, it is submitted that the Kasimnagar villagers have filed a complaint petition before the ADM&G, Jangaon on 06.09.2017 and they submitted that their village is about 400m to the Koragutta where the blasting is done for quarrying of stone which is causing vibrations to their residents. They complained that the crusher and B.T mixing plant causing dust pollution resulting breathing diseases (respiratory) allergies. Further they complained that due to heavy blasting their houses are vibrating and walls are cracked. Finally the villagers have requested to determine quarry lease.
13. In this regard, it is submitted that the petition Dt: 06.09.2017 content and Prajavani petition dt: 24.07.2017 is one and the same and the joint inspection team has already conducted enquiry on the issues raised and the same has been informed to the petitioners. The ADM&G, Jangaon has submitted a report to the District Collector, Jangaon vide Lr.no:245/Prajavani-Jn/2017 dt:08.08.2017 briefed about the joint inspection team proceedings Dt:02.08.2017 and submitted that as per Regulation 164 (1) (b) of Metaliferous Mines Regulations (MMR), 1961 envisages the area upto distance of 300meters from the place of firing is considered as the danger zone and also the Mines manager shall ensure that all persons within such area have taken proper shelter. Further the regulation 109 of MMR 19621 allows mining 45 meters away from the Railway or any public works. Further it has submitted that the kashimnagar village is situated about

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 ASSISTANT DIRECTOR OF
 MINES AND GEOLOG
 JANGAON.

800 meters away from the quarry / crusher area. Copy of the ADM&G, Jangaon report is herewith enclosed as **Annexure-IV**

14. It is submit that reply for para no 9 as per the Electronic total station (ETS) survey conducted on 16.03.2021 and 24.03.2021 by the team consisting of surveyor, Royalty inspector O/o ADMG, Jangaon, Mandal surveyor, Station Ghanpur and empanelled agency M/s Lotus Engineers in presence of the quarry lease holder and concluded that the lessee has opened and extracted mineral from two working pits developed and falling within the quarry lease area as per the approved DGPS survey map and extent arrived to 1.575 hectares only out of 4.000 hectares of quarry leased area granted. Detailed sketch showing the pits positions within the Quarry area along with ETS quantifications are herewith enclosed as **Annexure -V**

After detailed pit measurement, the pit wise excavated quantities area as follows. Accordingly, the Technical staff has taken pit measurement of locations falling at NW & SW side quarry lease area. At the time of inspection a detailed statement was recorded. Location wise mineral extracted quantity has been arrived as follows.

Location	Area Sq.mts	Height	Volume cbm
PIT - I	10490.7246	14.042	147315.56
PIT - II	5261.1201	30.707	161555.102
Total	15751.84		308870.66

15. Further, it is submitted that the show cause notice has been issued to the quarry lease holder for payment of N.S.Fee along with 05 times penalty for the excess quantities of 295970.66 M3 dispatched other than the permit issued quantity as per Rule 34 of the TMMC Rules, 1966. The lessee has submitted that he is class one contractor executing public works where s.fee has been deducted from the work bills by the supervising Government department as per GO Ms No:195/PR&RD Dt:10.05.1999. The reply to the SCN submitted by lease holder has not considered since the lessee has not obtained permits before dispatching of mineral as required under Rule 34 of TS minor minerals concession rules 1966.

Further, this office has issued demand notice vide No.9635/Q/2014, Dt:09.07.2021 to pay Rs. 13,31,86,797/- (Normal Seig.Fee Rs. 2,21,97,799-50/- along with five times penalty Rs. 11,09,88,997-50/-) on differential quantity of 295970.66 M3 as per the ETS survey mineral extracted of Building Stone and Road Metal from the leased area as per Rule 34 of the TMMC Rules, 1966.

Further, the lessee has filed revision petition on 08.09.2021 against the demand notice issued by this office and the Government vide memo No.3330/M.I(2)/2022, Dt: 20.12.2022 has directed to reconcile the documentary

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 ASSISTANT DIRECTOR OF
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 JANGAON.

evidence submitted by the revision petitioner and submit report so as dispose the revision petition.

In this regard, this office addressed letters vide Lr.No.9635/Q/2014, Dt: 02.02.2023 to the Executive Engineers, R&B department Jangaon, Jayashankar Bhupalpally, Warangal Rural & Warangal Urban District to furnish the details of road metal consumed in their Government works and deduction/remittance of Seigniorage fee to the Government exchequers.

Accordingly, the Executive Engineers concerned has furnished their reports. The details are as follows:

I. No	Department	Letter No & Date	Name of the work	Qty covered in genuinity report in M3	S.Fee recovered in Rs:
	EE, R&B, Hanmakonda	Lr.No. TO/PATOOE/EE/R &B/ HNK/ 2024-25/462, Dt:25.06.2024	Widening & Strengthening of Arepally to Kantathmakur road from Km 0/0 to 16/085 in Warangal Urban District	58037.37	4352823.91
			Widening Single lane to Double Lane road of Peddapendiyal-Punnel road from Km0/0 to 13/0 in Warangal Dist.,	55425.624	4156921.8
	EE, R&B Jangaon	Lr.No.DB/D1/EE/R &B/ JNG/2022-23, Dt: 22.02.2023	Widening single lane to double lane connecting Mandal Head quarter to District Head Quarters from STATION Ghanpur to Palakurthy road from Km 3/0 to 14/0 in Warangal District	51174.49	3838087
	EE, R&B Jangaon	Lr.No.DB/D1/EE/R &B/ JNG/2022-23, Dt: 22.02.2023	Widening & Strengthening Ghanpur to Inavole road from km 0/0 to 13/0 in Jangaon Dist.,	40216.95	3016271
			Periodical Renewals to Ghanpur to Palakurthy from	698.37	52377.57
			Development of R&B Roads in Palakurthy town head quarters in Jangaon District i.e., Ghanpur to Palakurthy from Km21/4 to 24/7, Mondrai-Palakurthy road from 15/0 to 16/2, Nellutla to Nancharimadur road from Km25/8 to 27/5 and Palakurthy by pass from 0/0 to 2/2 in Jangaon District	13696.105	1027208
	EE, R&B Jangaon	Lr.No.DB/D1/EE/R &B/ JNG/2022-23, Dt: 22.02.2023	Widening, and strengthening of Ghanpur to Wardhannapet from Km 13/18 to 17/3 in Warangal District	8862.39	664679.14
	EE, R&B Bhupalpally Mulugu	Lr.No. AEE/PA toEE/EF/Bhpl/ 2023-24, Dt: 31.07.2023	Improvements to Muppanapally to Buttaigudem road from 0/0 to 4/0 in Jayashanker Bhupalpally	4012.3	300923

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EE, R&B, Warangal urban (Hanumakon da)	Lr.No. AEE/PA to EE/EE/R&B/HNK/ 2024-25/1122, Dt: 07.11.2024	Widening and strengthening of Road from NH 202 ROB at Kazipet to Ursugutta (Kadipikonda -ROB link road from Km 0/0 to 2/5 & Kadipikonda road from Km1/660 to 8/400 in Warangal District)	56938.431	4145799.75
EE, R&B, Warangal Rural (Warangal)	Lr.No.DB/AEE/R&B /WGL/2024- 25/1309, Dt: 06.11.2024	Providing Paved shoulders and strengthening of Ghanpur Wardhannapet road from Km26/0 to 27/5 in Warangal District	9132.2	684915.06
Genunity report Qty			298194.23	
Demanded Qty			295970.66	

The same reports will be submitted to the Government for disposal of the revision cases.

16. It is submitted that reply to para no: 12, the joint inspection team has already conducted enquiry on the issues raised and the same has been informed to the petitioners. The ADM&G, Jangaon has submitted a report to the District Collector, Jangaon vide Lr.no:245/Prajavani-Jn/2017 Dt: 08.08.2017 briefed about the joint inspection team proceedings Dt: 02.08.2017 and submitted that as per Regulation 164 (1) (b) of Metaliferous Mines Regulations (MMR), 1961 envisages the area upto distance of 300meters from the place of firing is considered as the danger zone and also the Mines manager shall ensure that all persons within such area have taken proper shelter. Further the regulation 109 of MMR 19621 allows mining 45 meters away from the Railway or any public works. Further it has submitted that the kashimnagar village is situated about 800 meters away from the quarry / crusher area.
17. I submit that the applicant has approached this Hon'ble Tribunal on the basis of vague allegations which are contrary to the actual facts. There are no merits in the above application. I have the right to file the additional reply affidavit, if it is necessary.

For the reasons state above, I pray that this Hon'ble Tribunal may be pleased to dismiss the O.A and pass such other or further or orders as are deemed fit and proper of the circumstances of the Case.

Solemnly affirm and sincerely
Singed before me on this the
day of December, 2024 at Hyderabad.

(ameddy)
Deponent
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
JANGAON.

VERIFICATION

I, K.Raghava Reddy, S/o. Krishna Reddy, aged 45 years, Designation Asst. Director of Mines & Geology, Jangaon, State of Telangana, verified on this the day of December, 2024 that the contents of the reply affidavit all stated above are true and correct as per the records available in the office.

Verified at Hyderabad on this the 31st day of December, 2024.

K. Raghava Reddy

ASSISTANT DIRECTOR OF
MINES AND GEOLOG
JANGAON.

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Annexure - I
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GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY, WARANGAL
(Present: Sri N. Kodandarama Reddy, M.Sc., LL.B., Assistant Director)

Proceedings No 200 / Q / 2010

Date: 09-09-2010

Sub: Mines and Quarries - Quarry lease for Building Stone and Road Metal over an extent of 4.00 Hectares in Sy.No.1109 (Govt. Land) of Ippagudem (V) Station Ghanpur (M), Warangal (Dt) - Granted in favour of M/s. Venkata Sai Stone Crusher - Execution of Quarry Lease deed - V/ork order issued - Reg.

- Ref: 1). Deputy Director of Mines and Geology, Warangal Proceedings No. 327/Q1/2010, dt. 21-05-2010.
2). Director of Mines and Geology, Hyderabad proceedings No. 37121/R6-1/2010 dated 03-09-10.
3). Letter dated 27-08-2010 of M/s. Venkata Sai Stone Crusher.

-O:-

ORDER:

Sanction is hereby accorded to M/s. Venkata Sai Stone Crusher, Proprietor: Sri M. Srinivas, S/o Bhikshamaiah, H.No.5-11-766, Pochammakunta, Hanamkonda, Warangal (Dt) to work for Building Stone and Road Metal over an extent of 4.00 Hectares in Survey No.1109 of Ippagudem (V), Station Ghanpur (M), Warangal (Dt) for a period of 10 years from 9-09-2010 to 9-09-2020 subject to the provision of the A.P.M.I.C. Rules, 1966 and to the special conditions specified in the sanction orders and conditions laid down in Go.Ms.No.331, Industries and Commerce Department, dated 21-6-2000 and G.O.Ms.No.217, Industries and Commerce Department, dt. 29-9-2004 and subsequent instructions issued by the Government in the matter from time to time.

The Lessee should maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in form "C" so as to reach the Director of Mines and Geology, Hyderabad, the Deputy Director of Mines and Geology, Warangal, and the Asst. Director of Mines and Geology, Warangal not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.

To,
M/s Venkata Sai Stone Crusher,
Prop: Sri M. Srinivas,
S/o Bhikshamaiah,
H.No 5-11-766 Pochammakunta,
Hanamkonda
Warangal

Asst. Director of Mines and Geology,
Warangal

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.

Copy submitted to the Asst. Director of Mines and Geology, (Vigilance) Mahulubabad, Warangal for favour of information.

Copy to the Tahsildar, Station Ghanpur (M), Warangal (Dt), for favour of information.

M. Srinivas
Transferor

Transferree

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY:: WARANGAL
 (Present: S. Balaji, M.Sc., Assistant Director)

Proceedings No.3522 / Q / 20

Date: 7-05-2013

Sub: Mines and Quarries - Transfer of Quarry lease held by M/s. Venkata Sai Stone Crusher, represented by its Proprietor: Sri. M. Srinivas for Building Stone and Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (V), Station Ghanpur (M), Warangal District in favour of M/s. Sai Datha Stone Crusher, represented by its Proprietor:Sri Aroori Ramesh for the unexpired period of 08-09-2020 - Work order issued - Reg.

- Ref: 1). Deputy Director of Mines and Geology, Warangal Proceedings No. 327/Q1/2010, dt. 22-11-2012.
 2). Letter dated 21-03-2013 from M/s. Sai Datha Stone Crusher.
 3). Director of Mines and Geology, Hyderabad proceedings No.14130/R6-1/2013 dated 27-04-2013.

-:O:-

ORDER:

Sanction is here by accorded for transfer of Quarry lease to M/s. Sai Datha Stone Crusher, represented by its proprietor Sri. Aroori Ramesh, S/o. Gattumallu, R/o. H.No.1-1-374, NIT, Prashanthnagar, Kazipet, Warangal District to work for Building Stone and Road Metal over an extent of 4.00 Hectares in Survey No. 1109 of Ippagudem (V) Station Ghanpur (M), Warangal District for the unexpired period of i.e. upto 08-09-2020 subject to the provision of the A.P.M.M.C. Rules, 1966 and the special conditions specified in the original grant order and appendix enclosed to the grant orders and subsequent instructions issued by the Government in the matter from time to time.

The Lessee should maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in form "C" so as to reach the Director of Mines and Geology, Hyderabad, the Deputy Director of Mines and Geology, Warangal, and the Asst. Director of Mines and Geology, Warangal not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.

Asst. Director of Mines and Geology,
 Warangal

To,

M/s. Sai Datha Stone Crusher,
 Proprietor Sri. Aroori Ramesh,
 S/o. Gattumallu,
 R/o. H.No.1-1-374, NIT, Prashanthnagar,
 Kazipet, Warangal District

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.

Copy submitted to the Asst. Director of Mines and Geology, (Vigilance) Mahabubabad, Warangal for favour of information.

Copy to the Tahsildar, Station Ghanpur (M), Warangal District for favour of information.

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GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY:: WARANGAL
(Present: Sri. M. Baldas, M.Sc., Assistant Director)

Proceedings No.9635 / Q / 2014

Date: 27-07-2015

- Sub: Mines and Quarries - Transfer of Quarry lease held by M/s. Sal Datta Stone Crusher, represented by its proprietor Sri.Aroori Ramesh for Building Stone and Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (V), Station Ghanpur (M), Warangal District in favour of Sri.Kunduri Thirumal Reddy for the unexpired period of **08-09-2020** - Work order issued - Reg.

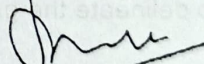
- Ref: 1. Deputy Director of Mines and Geology, Warangal Proceedings No.327/QL-1/2010, dt.25-02-2015.
2. Director of Mines and Geology, Hyderabad Proceedings No.7966/R1-1/2015, dt.06-07-2015.

-:O:-

ORDER:

Sanction is here by accorded for transfer of Quarry lease to **Sri.Kunduri Thirumal Reddy, S/o.Venkat Reddy, R/o.H.No.1-9-1134, Sahakarnagar, Hanamkonda, Warangal District** to work for Building Stone and Road Metal over an extent of **4.00 Hectares** in Survey No.**1109 of Ippagudem (V), Station Ghanpur (M), Warangal District** for the unexpired period of i.e. upto **08-09-2020** subject to the provision of the A.P.M.M.C. Rules, 1966 and the special conditions specified in the original grant order and appendix enclosed to the grant orders and subsequent instructions issued by the Government in the matter from time to time.

The Lessee should maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in form "C" so as to reach the Director of Mines and Geology, Hyderabad, the Deputy Director of Mines and Geology, Warangal, and the Asst. Director of Mines and Geology, Warangal not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.


Asst. Director of Mines and Geology,
Warangal

To
Sri.Kunduri Thirumal Reddy,
S/o. Venkat Reddy,
R/o.H.No.1-9-1134,
Sahakarnagar, Hanamkonda,
Warangal District.

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of Information.
Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of Information.
Copy to the Asst. Director of Mines and Geology, (Vigllance), Mahabubabad, Warangal for favour of Information.
Copy to the Tahsildar, Station Ghanpur (M), Warangal District for favour of Information.

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASSISTANT DIRECTOR OF MINES AND GEOLOGY, JANGAON
(Present: Sri N.Ramachary, M.Sc., Assistant Director)

Proceedings No. 728/ Q / 2019

Date: 30-09-2022

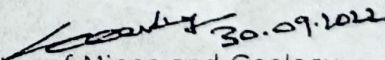
Sub: Mines and Quarries - 1st renewal Quarry lease for Building Stone & Road Metal over an extent of 4.00 Hectare in Sy. No.1109 of Ippagudem (Vg), Station Ghanpur (M), Jangaon District - 1st renewal granted in favour Sri.Kunduru Thirumal Reddy - Execution of lease deed - Work order - Issued - Reg.

- Ref: 1. Procs.No. R/JGN/0013, Dt: 06-07-2022 of the Dy. Director of Mines & Geology, Warangal.
2. Memo No. 327/Q5/WGL/2010, dt. 06-07-2022 of the Dy. Director of Mines & Geology, Warangal.

ORDER:

Sanction is here by accorded for 1st renewal Quarry lease to **Sri.Kunduru Thirumal Reddy, R/o H.No. 1-9-1134, Sahakar Nagar, Hunter Road, Hanmakonda** to conduct quarrying operations for Building Stone & Road Metal over an extent of **4.00 Hectares** in Sy.No. **1109** of **Ippagudem Village, Station Ghanpur Mandal, Jangaon District** for a **period of (20) years with effect from 09-09-2020 to 08-09-2040** subject to the provision of TMMC Rules 1966 and special conditions laid down in the original grant order and appendix enclosed to the grant orders and subsequent instructions issued by the Government in the matter from time to time.

The Lessee shall maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in Form "C" so as to reach the Director of Mines and Geology, Hyderabad, and the Deputy Director of Mines and Geology, Warangal and the Asst. Director of Mines and Geology, Jangaon not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.


Asst. Director of Mines and Geology,
Jangaon

To,
Sri.Kunduru Thirumal Reddy,
S/o Venkat Reddy,
R/o 1-9-1134, Sahakar Nagar,
Hunter Road, Hanmakonda.

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.
Copy to the Tahsildar, Station Ghanpur (M), Jangaon District for information.
Copy submitted to the Director General of Mines Safety, Hyderabad for favour of information.

Annexure - II

Google Map showing the quarry lease area of Sri K. Thirumal Reddy or/ or an extent of 4.00 Hectare. S/N No. 1109 of Ippayyidem (A) Station Channapur (M), Jangaon (D) and Stone crushing unit of M/s Shreyas Constructions.



From
Sri. S. Mohan Lal, M.Sc.,
Asst. Director of Mines & Geology(I/c),
Jangaon.

To
The District Collector & Magistrate,
Jangaon District.

Sub: Mines & Quarries - Prajavani -Blasting activity at Kora Gutta Quarry site situated in Sy. No. 1109 of Ippagudem (V), Station Ghanpur (M), and Jangaon (D)-Report Submitted-Regarding.

- Ref: 1.Complint from Korra Gutta Pari Rakshana Samithi, Dt: 05-07-2017 (Endorsed by the District Collector, Jangaon).
2. Prajavani Petition No. 3618, Dt: 24-07-2017 filed by the Villagers of Kashim Nagar H/o Ippagudem (V).

I invite kind attention to the subject and reference cited wherein Kora Gutta Parirakshana Samithi Members and Kashim Nagar Villagers complained that M/s Shreya constructions is conducting overwhelm blasting in the quarry area and emitting the dust due to crushing of rock material, in consequences that their houses, agriculture fields, bore wells are damaging as well as Villagers are facing ill-health so that they have requested to stop the quarrying and crushing operations. In this regard, the District Collector, Jangaon Dist., directed the ADM&G, Jangaon to verify and report in this matter.

As per this office records, Sri.K.Thlrumal Reddy is holding a quarry lease for Building stone & Road metal over an extent of 04.00 Hectares in Sy.No.1109 of Ippagudem Vg.,Station Ghanapur Mdl.,Jangaon District for the un expired period up to 08-09-2020. Recently, they have established a Stone crushing unit cum batch plant in the name & style of M/s.Shreya Constructlons.

With regard to the complaints, the undersigned conducted a joint inspection comprised with the officials of Tahsildar, Station Ghanpur (M) and Station House Officer, Station Ghanpur (M) on 02-08-2017. As per the field observations, the lessee company is operating the quarry operations to win the mineral for crushing cum Batch plant purpose. The quarry lease area is situated on SW to Kashimnagar village and the revenue officials have taken up survey to know the distance from quarry/crushing area to the Kashimnagar village, which arrived 800 meters distance. In this regard, a panchanama was conducted and it is concluded that the quarry cum crusher management informed and assured that to take all remedial steps/parameters to mitigate the dust and mild blasting as per norms prescribed by the concern Department thereon from time to time; inasmuch as if any deviations raised in further course themselves liable and abide to the legitimate action imposed by the concern Departments.

Regulation 164 (1)(b) of Metalliferous Mines Regulations(MMR), 1961 envisages the area upto distance of 300Mts from the place of firing is considered as danger zone and also the Mines Manager shall ensure that all persons within such area have taken proper shelter. Regulation 109 of MMR, 1961 allows mining 45Mts away from the Railway or any public works. Therefore, It may infer that the places situated beyond 300Mts away from the Mines are minimum prone to any type of damages. The Kashimnagar Village is situated 800Mts away from the quarry / crusher area.

This is submitted for favour of information and taking necessary action in the matter.

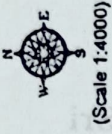
Yours faithfully,

Encl: (As above)

[Signature]
 Asst. Director of Mines & Geology(I/c),
 Jangaon.

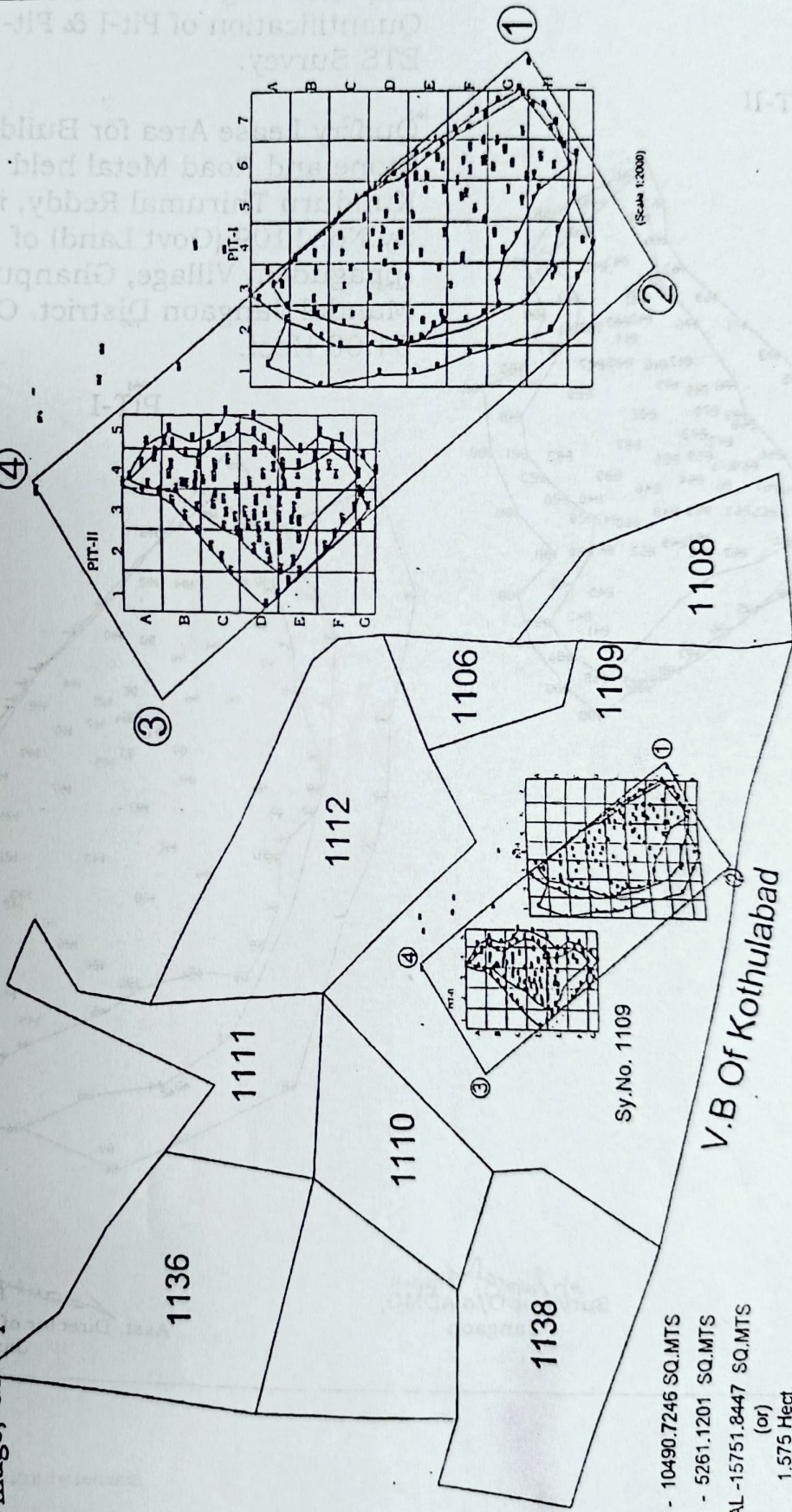
Copy submitted to the Deputy Director of Mines & Geology, Warangal for favour of information.

Date Of ETS Survey: 24.03.2021



Map Showing the area and Quantification of Pit-I & Pit-2 by ETS Survey.

Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduru Thirumal Reddy, in Sy.No. 1109 (Govt Land) of Ippagudem Village, Ghanapur Mandal Jangaon District. O/E Of 04.00 Hect.



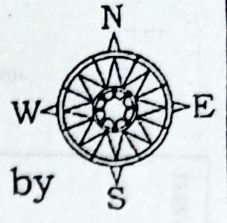
PIT-I - 10490.7246 SQ.MTS
 PIT-II - 5261.1201 SQ.MTS
 TOTAL -15751.8447 SQ.MTS
 (or)
 1.575 Hect.

Asst. Director of Mines and Geology
 Jangaon
 20.03.2021

Surveys of India
 ADMIC,
 Jangaon

Scanned with CamScanner

Date Of ETS Survey: 24-03-2021

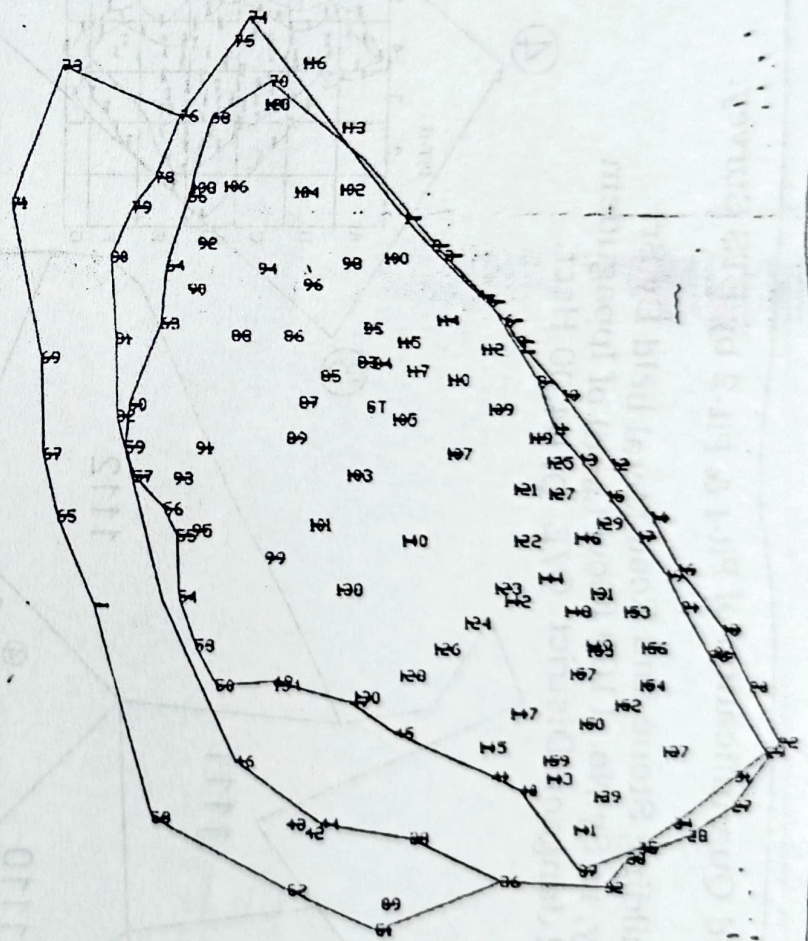
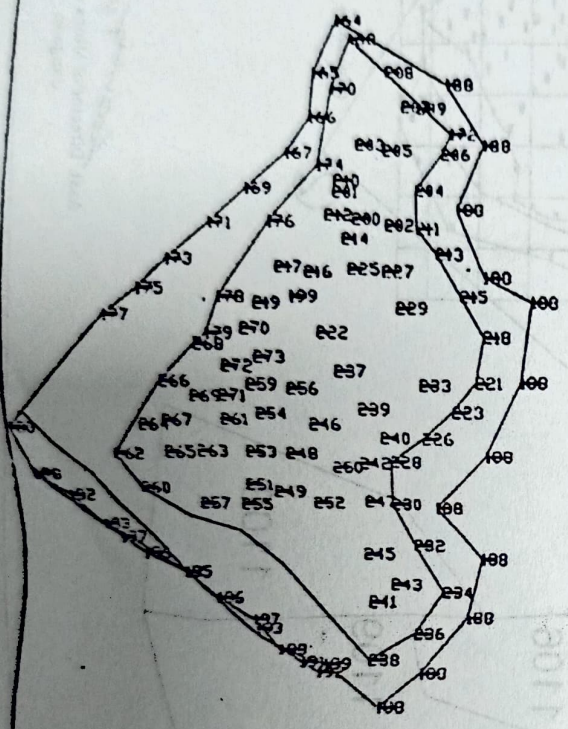


Map Showing the area and Quantification of Pit-I & Pit-2 by ETS Survey.

PIT-II

Quarry Lease Area for Building Stone and Road Metal held By Sri Kunduru Thirumal Reddy, in Sy.No. 1109 (Govt Land) of Ippagudem Village, Ghanpur Mandal Jangaon District. O/E Of 04.00 Hect.

PIT-I



Surveyor O/o ADMG, Jangaon

Asst. Director of Mines and Geology Jangaon